



EFIR No.: 008641/20
PS :Krishna Nagar
U/s:379 IPC

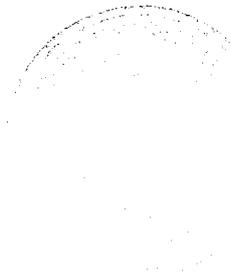
08.10.2020.

Fresh application on behalf of applicant for release of Motorcycle bearing No. DL 13 SS 9059 on superdari, received by way of email.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 09.10.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020



State Vs. Imran Khna
eFIR No.: 21936/2020
PS :Shakarpur
U/s:379/411 IPC

08.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of applicant/accused, received by way of email.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 09.10.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

FIR No.: ED-PIA-000485/2020

PS :PIA

U/s:379 IPC

08.10.2020.

Fresh application on behalf of applicant for release of mobile phone VIVO V9 Black on superdari, received by way of email.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 09.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

State Vs. Satish Kum
FIR No.: 385/12/2019
PS :Krishna Nagar
U/s:188/34 IPC

State Vs. Satish Kum
FIR No.: 385/12/2019
PS :Krishna Nagar
U/s:188/34 IPC

08.10.2020.

Fresh application on behalf of applicant for calling status report/final report from IO/SHO PS concerned, received by way of email.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

Application perused. Let report be called from IO/SHO PS concerned for 12.10.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

श्री जय श्री
दिल्ली न्यायालय
दिल्ली
श्री जय श्री
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श्री जय श्री
दिल्ली न्यायालय
दिल्ली

State Vs. Mohd. Maqsood
FIR No.: 335/2020
PS :Shakarapur
U/s:33 Excise Act

08.10.2020.

Fresh application for bail U/s 437 Cr.P.C on behalf of accused, duly forwarded by the Jail Superintendent, received by way of email.

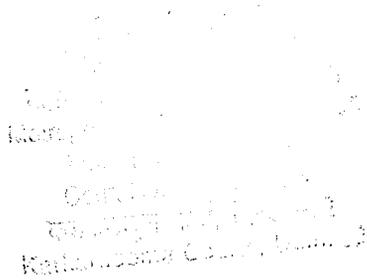
Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 09.10.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020



STATE Vs. ARYAN KHAN @ TABREZ
FIR No.:272/2020
PS:PIA
U/s: 380/411 IPC

08.10.2020

Present:- Ld. APP for the State is stated to be present through VC.
LAC Ms. Sunita for accused through V.C.

No reply has been received from the Jail Superintendent, in terms of the previous order.

Issue fresh notice to the Jail Superintendent concerned to furnish clarifications in terms of the previous order, returnable for 12.10.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020



State Vs. Sunil
eFIR No.: 21334/2019
PS :Krishna Nagar
U/s:379/411 IPC

08.10.2020.

Present:- Ld. APP for the State is present through VC.

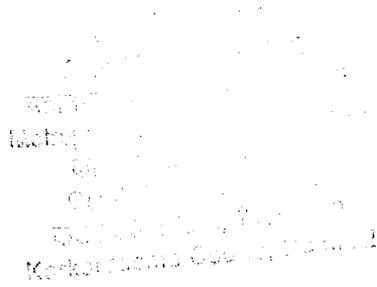
LAC Sh. Pradeep Kumar for accused through V.C.

Application perused. Reply of IO perused. As per the reply of IO, the present matter pertains to PS: Shakarpur.

Accordingly, IO/SHO PS: Shakarpur be directed to file reply to the present application on 12.10.2020.

Copy of this order be sent to the Ld. Counsel for accused on his email ID and copy of this order be also sent to the SHO PS: Shakarpur.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020



STATE Vs. ARUN
FIR No. 314/2020
PS: Krishna Nagar

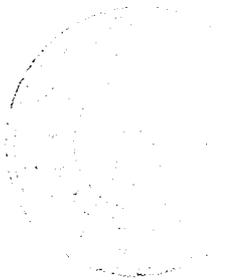
08.10.2020

Present : Ld. APP for the State is stated to be available through V.C
Ld. Cl. Sh. Chetan Pal for applicant through V.C.
Application perused. Reply of IO perused.

The SHO PS concerned is directed to supply the copy of
FIR No: 127/2020 and FIR No: 167/2020 of PS: Krishna Nagar to the
applicant/Ld. Cl, if the applicant is an accused in the said FIRs.

Application accordingly disposed off.

Copy of this order be sent to the applicant/Cl. through
email and copy of this order be also sent to the SHO PS concerned.
Order be uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

08.10.2020
A.S.P.
Muzaffarnagar
U.S. 379/411 IPC
Gazipur
Karkard
Karkard

State Vs. Wasim
FIR No.: 109/2020
PS :Gazipur
U/s:379/411 IPC

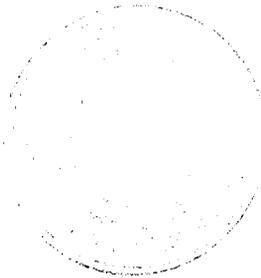
08.10.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

Application perused. I have also perused the bail record. The submission of the Ld. Cl. for accused, as mentioned in the present application is found to be correct. Accordingly, the FIR No. in the bail order dated 28.09.2020 in the matter of State vs. Wasim PS: Gazipur be read as EFIR No: 109/2020 instead of EFIR No. 109/2019.

Copy of this order be sent to the Ld. Counsel for applicant/accused on his email ID. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

श्रीश्री कोर्ट
आकंक्षा व्यास
मेट्रोपोलिटन कोर्ट, दिल्ली-05
कॉम्प्लेक्स, एन.ए. रोड, कानपुर
दिल्ली-110005

State Vs. Upender Gupta @ Bittoo
FIR No.313/2020
PS : Shakarpur
U/s: 363/365/511 IPC

08.10.2020.

File taken up on the application for supply of copy of chargesheet.

Present:- Ld. APP for the State is present through VC.

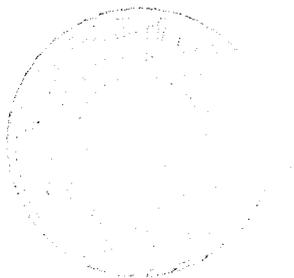
Sh. Siddarth Goswami for applicant through V.C.

Accused are stated to be in J/C.

File perused. I take cognizance of the offences in question.

The above mentioned application accordingly, stands allowed and let a copy of the charge sheet be supplied to the applicant/accused, against acknowledgement on the file.

Relist on the date already fixed i.e. 19.12.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

सुप्रीम कोर्ट
आकान्क्षा वस
मेट्रोपॉलिटन मॅजिस्ट्रेट कोर्ट
एड-05 (पूर्व)
कोर्ट इलाहाबाद
कोर्ट इलाहाबाद
कोर्ट इलाहाबाद
Karkardooma Court, Court 05

State Vs. Ravi Kumar
FIR No.0463/2020
PS : Krishna Nagar
U/s: 356/379/411 IPC

08.10.2020.

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C.

The present application for release of mobile phone **INTEX Silver Colour** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Naresh Kumar Sharma wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

शुभेन्द्र कपिल
AAKANKSHA VYAS
महानगर पुलिस अधीक्षक (MM-05)
Metropol. Police Officer (MM-05)
दिल्ली पुलिस अधीक्षक
दिल्ली पुलिस अधीक्षक
Karkardooma Court, Delhi-110025

State Vs. Kapil & ors.
FIR No.111/2019
PS : Shakarpur
U/s: 304/34 IPC

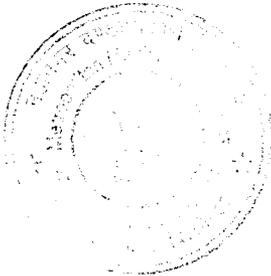
08.10.2020.

Present:- Ld. APP for the State is present through VC.

Sh. B.K. Singh, Ld. Counsel for the applicant through V.C.

Application perused. Status report received. Copy of the status report be supplied to the applicant/Ld. Counsel, by forwarding the same on his email ID.

Application accordingly, stands disposed off. Copy of this order be sent to the Ld. Counsel for applicant on his email ID. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

08.10.2020.

Present:- Ld. APP for the State is present through VC.
Ld. Cl. Sh. Abhishek Daniel for applicant through V.C.

The present application for release of vehicle motorcycle bearing No. DL-14SL-6712 on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Deep Chand wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

आकांक्षा वीर
AANKANSHA VIJ
महानगर पुलिस (10)-05
Metropolis (10)-05
दिल्ली पुलिस
Central District Court
08.10.2020.
Karkardooma Court, Delhi

FIR No.406/2020
PS : Shakarpur
U/s: 279/188/34 IPC

Present:- Ld. APP for the State is present through VC.

Ld. Cl. Sh. Danish Ali for applicant through V.C.

The present application for release of vehicle Motorcycle bearing No. DL-5SBF-9946 on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Omprakash wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

आरंभिक चर्चा
आरंभिक चर्चा
सहायक न्यायाधीश (क) - 05
Metropolitan Magistrate Court-05
दिल्ली, भारत
Court No. MM-05 (East)
कठारवाडी रोड, फा-1-02
Katharwadi Road, Phase-1

FIR No.406/2020
PS : Shakarpur
U/s: 279/188/34 IPC

08.10.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Cl. Sh. Danish Ali for applicant through V.C.

The present application for release of vehicle Motorcycle bearing **No. DL-5SAY-8184** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Omprakash wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance. Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

AAKANKSHA VYAS
महानगर पुलिस अधीक्षक
Noida
दिल्ली
कलकत्ता
Kolkata

FIR No.461/2020
PS : Krishna Nagar
U/s: 279/337 IPC
State Vs. Richa Sharma

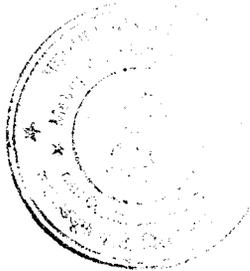
08.10.2020.

Present:- Ld. APP for the State is present through VC.
None for applicant through V.C.

Application perused. Reply of IO perused. IO has sought time for verifying the status of insurance of the vehicle in question, as on the date of the accident.

IO/SHO PS concerned to file fresh reply on 12.10.2020.

Copy of this order be sent to Ld. CI through email.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

FIR No. Not known
PS : Krishna Nagar
U/s Not known

08.10.2020.

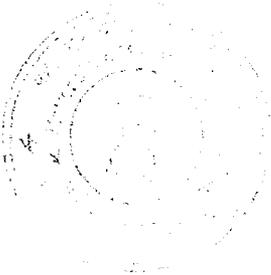
Present:- Ld. APP for the State is present through VC.
None for applicant through V.C.

Application perused. Reply of IO perused.

As per the reply of IO, the vehicle in question is neither seized nor present in the malkhana of PS: Krishna Nagar, at present.

Hence, application is being disposed off as infructuous.

Copy of this order be sent to Ld. Cl. for applicant through email and order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

STATE VS. JITENDER
FIR No. 378/20
U/s 279/304-A IPC
PS Krishna Nagar
08.10.2020

State vs. Jitender
FIR No.378/20
U/s 279/304-A IPC
PS Krishna Nagar

08.10.2020.

Present:- Ld. APP for the State is present through V.C.
None for applicant through V.C.
Relist on 14.10.2020.

STATE VS. JITENDER
FIR No. 378/20
U/s 279/304-A IPC
PS Krishna Nagar
08.10.2020


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

STATE Vs. Sayed Salman & Ors.
FIR No.:517/17
PS:Krishna Nagar

STATE Vs. Sayed Salman & Ors.
FIR No.:517/17
PS:Krishna Nagar

08.10.2020

Present:- Ld. APP for the State is present through VC.

IO is not present through V.C.

Issue fresh notice to IO to appear in person in the court,
returnable for 15.10.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

आकांक्षा व्यास
AANKANSHA VYAS
बसंत २०२०
Metropolitan Magistrate Court
दिल्ली के उत्तरी जिला
कोर्ट हाउस
कलकत्ता रोड, फ्लोर-०२
Karkardama Courts, Room-12

State vs. S.D. Malik & Anr.
FIR NO.63/2016
U/s: 420/406/34 IPC
PS: Krishna Nagar

08.10.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Raj Kumar, Ld. Counsel for the applicant is present through V.C.

Arguments of the Ld. Counsel for the applicant heard.

Relist for consideration/further arguments on 12.10.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

शांति बिल्डिंग
आकंक्षा व्हाट्स
महानगर न्यायालय
Metropolitan Magistrate Court
कोर्ट नं. 05, 1st फ्लोर
Court No. 05, 1st Floor
कडकडूवा रोड, दिल्ली-110002
Karkardooma Courts, Delhi-110002

STATE Vs. Sukhpal
FIR No.: 267/20
PS: PIA
U/s: 279/427/506 IPC

08.10.2020

Present : Ld. APP for the State is present through V.C.
Ld. Cl. Sh. Jai Bhagwan for applicant through V.C.

The present application for release of vehicle **DTC Bus bearing No. DL IPC 1088** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Bijender Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

आकांक्षा वी.एस.
AANKANSHA V. STATE
महानगर पुलिस अधीक्षक (MM-05)
Metropolitan Police, Delhi
कोर्ट नं. 05, ई.डी. कोर्ट
Court No. 05, East District
कडकडुवा फा. पी.सी. 22
Karkardooma Courts, Delhi

STATE Vs. Sukhpal
FIR No.: 0267/2020
PS: PIA
U/s: 279/427/506 IPC

08.10.2020

Present : Ld. APP for the State is present through V.C.

Ld. Counsel Sh. Akash Kaushik for the applicant through V.C

The present application for release of vehicle Car bearing No. DL-14CE 1209 on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Bijender Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

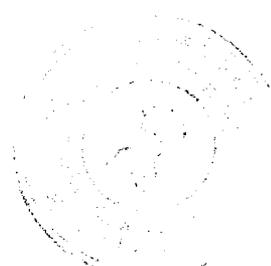
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020

STATE VS. SUMIT
AANKANKSHA VYAS
MATERIAL OFFENCE (C.B.)-05
National Investigation Agency
Case No. 12/2019/2019
Delhi/08.10.2020
Muzakamat Courts, Delhi

STATE Vs. Sumit
FIR No.:262/2020
PS: PIA

08.10.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Cl. Sh. Prakash Kain for applicant through V.C.

The present application for release of mobile phone **SAMSUNG J6+ Black Colour** on Superdari has been filed by the applicant.

Reply has been filed under the signature of PSI Vikshit Tomar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 08.10.2020